

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'F': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.2442/Del/2019
Assessment Year : 2015-16**

**Shri Raja Garg,
III-A-11-12,
Nehru Ngar,
Ghaziabad,
Uttar Pradesh-201001
PAN-ACBPG0284B**

**Vs. ACIT,
Circle-2
CGO Complex-2, Kamla Nehru
Nagar, Ghaziabad,
Uttar Pradesh-201001**

(Appellant)

(Respondent)

Appellant by : Sh. Prateek K Gupta, CA,

Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **24.12.2020**

Date of pronouncement : **24.12.2020**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A), Ghaziabad, dated 31.12.2018.

2. The learned counsel for the assessee, vide its letter dated 16

.12.2020, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 24th December, 2020.

Sd/-

(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Shekhar

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

(G.S. PANNU)
VICE PRESIDENT

By Order

Assistant Registrar,
ITAT, Delhi